

nt). [ACT XXXVII OF 1939.

nce, including the  
erty for such pur-

7 of the said Act,  
over British India”  
namely :—

of any aircraft, or  
gistered in British

## ACT No. XXXVIII OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
29th September, 1939.)

An Act to amend the Panth Piploda Courts Regu-  
lation, 1931 for a certain purpose.

Reg. IV of  
1931.

WHEREAS it is expedient to amend the Panth  
Piploda Courts Regulation, 1931 for the purpose  
hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Panth Piploda Courts Short title .  
(Amendment) Act, 1939.

2. To section 8 of the Panth Piploda Courts Regula-  
tion, 1931 the following sub-section shall be added,  
namely :—

Amendment of  
section 8 of  
Regulation  
No. IV of 1931.

“(3) Where any business under this section pending  
before the Court of the Chief Commissioner  
requires the aid of a further Additional Judge  
for its disposal according to law, the Central  
Government may, for that purpose, appoint  
a person to be a further Additional Judge of the  
Court of the Chief Commissioner.”

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